

**Petition or grant of a certificate for appeal to the Supreme Court.
(Rule 910)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
IN APPEAL FROM ITS ORIGINAL CIVIL JURISDICTION

APPEAL NO. OF 19 .

SUIT NO. OF 19 .

..... APPELLANT.

(Original Plaintiff or Defendant).

versus

..... RESPONDENT.

(Original Defendant or Plaintiff).

THE PETITION OF (here insert name of Petitioner) Petitioner.

To

The Honourable the Chief Justice and Judges of the High Court :

Sheweth:

- 1 . That this suit was filed by the plaintiff in the High Court at Bombay who prayed (here set out concise statement and give amount or value of subject-matter).
2. That the said suit came on for hearing before the Honourable Mr. Justice on the day of and His Lordship passed a decree (or order) on day of 19
3. That the abovenamed appellant (here insert name of appellant) feeling himself aggrieved by the said decree (or Order) filed a Memorandum of Appeal against the same on the day of 19 .
4. That the said appeal came on for hearing on the day of 19 , before the Honourable Mr. Justice and the Honourable Mr. Justice and Their Lordships passed a decree (or order) on the day of 19
5. That your petitioner feeling himself aggrieved by the said decree (or order) is desirous of appealing to the Supreme Court of India from the same on the grounds following (here state the grounds and number them consecutively).
6. That the case involves a substantial question of law as to the interpretation of the Constitution of India (or that the case involves a substantial question of law of general importance and that the said question needs to be decided by the Supreme Court).

7. That your petitioner is ready and willing to comply with the rules and orders as to giving security for costs and otherwise regulating appeals to the Supreme Court.

Your petitioner therefore prays that Your Lordship will be pleased,

- (a) to grant him a certificate that (here state nature of certificate required as set out in paragraph 6); and
- (b) to transmit to the Supreme Court of India the original record of the suit and of the appeal in the High Court, so far as is material to the questions in dispute in the appeal to the Supreme Court.